

(b) Due to the illegal strike the company suffered a total direct loss of Rs. 23.26 lakhs on drainage of material in fermentors and non-utilisation of services. In addition, a loss of Rs 96.87 lakhs was suffered due to restricted and low production efficiencies.

(c) 3536 workers went on strike. The strike was started by the Unions to press their demands like payment of bonus revision of pay-scales, promotion policy and other issues like payment of wages for previous periods of illegal strike, regularisation of all muster roll and canteen employees. The strike was called off un-conditionally by workers on 27th August, 1977.

(d) As stated, the strike was illegal. However, a Negotiation Committee with the representatives of the Management and Unions has been set-up to look into all the outstanding issues.

#### Confirmation of sons and daughters of loyal Railway Employees in their posts

\*39. SHRI MUKHTIAR SINGH MALIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether any representation has been made to him to exempt sons and daughters of those loyal Railway employees who did not participate in 1974 strike and were appointed as clerks in the various offices of the Divisional Superintendent and Head Quarter of the Zonal Railways after having undergone both written and oral tests, to exempt them from appearing before the Railway Service Commission before they are confirmed in their present posts; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes Sir.

(b) For such appointments a quota of 20 per cent of vacancies which arose between February 1974 and December 1975, was prescribed by the previous Government. Those appointed against this quota will not be subjected to any further screening. It is only where appointments in excess of this number have been made on an ad-hoc basis, that the candidates have been asked to apply to the Railway Service Commission for regularisation of their appointments.

#### निर्धन लोगों को कम खर्च पर न्याय दिलाने की योजना

\*40. श्री राम प्रसाद देशमुख : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस आशय की कोई योजना बना रही है कि गरीब लोगों को न्याय कम खर्च पर मिल सके; और

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं और यह कब तक क्रियान्वित की जायेगी ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) सरकार का आशय यह मुनिश्चित करना है कि निर्धनों को न्याय आसानी से उपलब्ध हो सके। इस संबंध में एक समिति ने, जिसके अध्यक्ष, न्यायमूर्ति श्री पी० एन० भगवती और सदस्य, न्यायमूर्ति श्री वी० आर० कृष्ण अय्यर थे, सरकार को एक रिपोर्ट प्रस्तुत की है। सरकार ने इस प्रयोजन के लिए अभी तक कोई स्कीम तैयार नहीं की है।

(ख) प्रश्न ही नहीं उठता।